

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 210
CP No. (IB)- 36/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Brij Mohan

... Operational Creditor

Versus

Samtel Glass Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

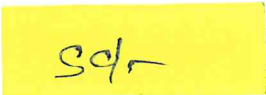
Present Through Video Conferencing: -

For the Operational Creditor : Prabhansh Sharma, Adv.

For the Corporate Debtor : Abhishek Anand, Adv.

ORDER

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Petitioner. Mr. Abhishek Anand, Adv. appeared on behalf of the Respondent. An appeal filed before the Hon'ble NCLAT, in the matter of Rajesh Bhalla Member of Suspended Board of Samtel Glass Ltd. Vs. Mahendra Kumar Sharma & Anr., bearing Company Appeal (AT) (Ins.) No. 1277/2023 has been disposed of vide order dated 08.04.2024. List the matter for further consideration on 03.06.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

April 30, 2024